

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1869  
ANSWERED ON:07.03.2000  
MISUSE OF AGRICULTURE LAND  
SHEESH RAM SINGH RAVI

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) the details of cases pending under section 81 of Delhi Land Reforms Act, 1954 in the Courts of Revenue Assistance, HauzKhas and Vasant Vihar, New Delhi;
- (b) the time by which these cases are pending and the reasons for not finalising them expeditiously; and
- (c) the details of warrant of possession executed so far by the revenue department?

**Answer**

MINISTER FOR URBAN DEVELOPMENT ( SHRI JAGMOHAN )

- (a): The Government of National Territory of Delhi has reported that there are 419 cases pending under section 81 of Delhi Land Reforms Act, 1954 in the courts of Revenue Assistants, Hauz Khas and Vasant Vihar, New Delhi.
- (b): There is no specific reason for pendency and these cases are being heard by Revenue Assistant as per the law for disposal.
- (c): Warrant of possession is issued by the Court of Revenue Assistant on the application moved by the Gram Sabha. During the year 1999, 42 warrant of possession were issued in above mentioned sub-Divisions and one warrant of possession was executed.